

Date of Order

1/3/2007

O.A. No. 45 of 2007 – Harish Kumar Vs. UOI & Ors.

Mr. Vijay Mehta, Advocate, present for the applicant.

Heard the learned counsel for applicant.

The learned counsel submitted that applicant is posted as Scientific Assistant 'D' at Heavy Water Plant (Kota), and vide order at Annex. A/1 dated 21.2.2007 he has been transferred to Manuguru, Andhra Pradesh. It appears and as argued, the applicant is appearing in B Ed Examinations which would be commencing on 2nd March, 2007. The applicant, as can be seen from Annex. A/2 dated 22.2.2007 and also confirmed by the counsel, has already been relieved from his present place of posting, and at the moment is availing the joining time. The applicant can certainly appear in the examination. I do not find any necessity to interfere in the order of transfer.

On joining by the applicant at the new place of his posting, he can apply for grant of leave on the ground of appearing in the B Ed Examinations. At that stage, the competent authority may consider it as per rules of the department. With this observation, the O.A. stands disposed of.

No orders for costs.

R.R.Bhandari
(R.R.Bhandari)
Administrative Member

Part II and III destroyed
in my presence on 26-3-07
under the supervision of
Section Officer () as per
order dated 26-3-07

Section Officer (Record)

Copy to lawyer
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Copy of OA with Amey
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